

Rep. by Act.....¹⁹ of 19~~88~~⁸⁸, S. 2, & S. 3

THE CONTINGENCY FUND OF INDIA (AMENDMENT)
ACT, 1980

No. 4 of 1980

[12th February, 1980.]

An Act further to amend the Contingency Fund of India Act, 1950.

BE it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Contingency Fund of India (Amendment) Act, 1980. Short title and commencement.
(2) It shall be deemed to have come into force on the 22nd day of October, 1979.

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1950.

2. To section 2 of the Contingency Fund of India Act, 1950 (hereinafter referred to as the principal Act), the following proviso shall be added, namely:— Amendment of section 2.

Provided that during the period beginning on the 22nd day of October, 1979 and ending on the 31st day of March, 1980, this section shall have effect subject to the modification that for the words "fifty crores of rupees", the words "one hundred and fifty crores of rupees" shall be substituted.

3. (1) The Contingency Fund of India (Amendment) Ordinance, 1979, is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.